

Open Court

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 5TH DAY OF MARCH, 1998

Original Application No.919 of 1997

HON.MR.S.DAYAL, MEMBER(A)

HON.MR.J.P.SHARMA, MEMBER(J)

Abdul Gani son of Sri Buddhu
resident of village and post
Gahsar, District Gorakhpur.

... . . Applicant

(By Adv: Shri S.S. Tripathi)

Versus

1. The Union of India through General Manager
North Eastern Railway, Gorakhpur
2. The Chief Personnel Officer, North
Eastern Railway, Gorakhpur.
3. The Financial Supervisor and Chief
Accounts Officer, North Eastern Railway
Gorakhpur.
4. Assistant Engineer(West), North Eastern
Railway, Gorakhpur.
5. The Chief Engineer, North Eastern Railway
Gorakhpur.
6. The Divisional Rail manager, North
Eastern Railway Lucknow.
7. The Divisional Rail Manager, North
Eastern Railway, lucknow.
7. The Central Govt. Industrial Tribunal
Cum-Labour Court, Deoki Palace Road
Pandu Nagar, Kanpur Nagar.

... . . Respondents

O R D E R (Oral)

HON.MR.S.DAYAL, MEMBER(A)

Shri S.S.Tripathi, learned counsel for the applicant
has filed this OA for quashing an order dated 11.6.96
passed by the Presiding officer Central Government
Industrial Tribunal-cum-Labour Court, Deoki Palace Road,
Pandu Nagar, Kanpur. Since he has approached this Tribunal
against an award of Central Govt. Industrial Tribunal and
was asked about the jurisdiction of this Tribunal over such

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cases he is not in a position to satisfy that the jurisdiction extends to such cases. There are a number of judgments of Apex court which have clarified that jurisdiction of Central Administrative Tribunal does not extend over cases decided by Central Government Industrial tribunal cum Labour court. Thus, this OA is dismissed in limine as not maintainable.

du
MEMBER (J)

Hand
MEMBER (A)

Dated: 5th March, 1998

Uv/